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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

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NEW DELHI: DATED: 15/2/2008

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-09 and Paragraph 1.1 of the Handbook of Procedures (Vol.1), the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures, Vol.2, 2004-2009, as amended from time to time.

2. The Last Paragraph to "General Note for Fuel" in HBP, Vol. 2 stands replaced by the following clause:

"For the purpose of import of fuel under Advance Authorisation, the applicant shall indicate the name of the specific fuel sought for import in their application. Import of fuel, however, shall not be permitted under Paragraph 4.7 of Handbook of Procedures, v1 or against Adhoc Norms. In case of DFIA and erstwhile DFRC, import entitlement for fuel as per SION may be transferred only to companies which have been granted licences to market fuel by the Ministry of Petroleum and Natural Gas. For the purpose of calculation of DEPB rates, fuel shall not be taken into account. However, exporter can apply for fixation of DEPB rate (Brand Rate) in ANF 4C for the component of customs duty on fuel under DEPB Scheme."

This issues in public interest.

Sd/-
(R.S. Gujral)
DIRECTOR GENERAL OF FOREIGN TRADE
Ex-Officio Additional Secretary to the Government of India

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